

(9) Vijaywada-Masulipatnam road.

(4) Nagpur-Chanda-Sironcha-Icham-palli-Lottipittagandi-Venkatapuram-Bhadrachalam-Nellipara-Chintoor-Maredumilli-Rampachodavaram-Rajamundry road.

Similar requests were made by other States also regarding certain roads in the respective States. However, Govt. of India has not been able to meet these requests due to present financial limitations.

#### Criticism on rolling plan concept

487. SHRI G. Y. KRISHNAN : Will the Minister of PLANNING be pleased to state :

(a) whether the rolling plan concept has been criticised by wide spectrum of intellectuals who are mostly worried about the targets without realising its consequences; and

(b) if so, whether Government have clarified its position regarding the achievement of its targets?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) and (b). The rolling plan concept has been commented upon by a number of observers. Some of these comments have been critical others favourable. Planning Commission spokesmen have tried to clarify that the introduction of this system will not have the adverse consequences implied by some critics. The rolling plan system has clear advantages in that projections are made from a base level, which is adjusted annually; it allows for continuous correction of errors and provides for a constant time horizon for investment decisions.

The modifications proposed in the planning system will not mean either the abandonment of perspective planning or the replacement of the discipline of a five year framework by ad hoc annual decisions making. The concept of rolling plan is basically designed to narrow the gap between targets and achievements.

#### Loss due to imported ammunition

488. SHRI M. A. HANNAN ALHAJ : Will the Minister of DEFENCE be pleased to state :

(a) whether a large stock of imported ammunition purchased from a foreign supplier has become unfit for use; and if so, whether Government have suffered a heavy loss;

(b) whether the responsibility has been pinned on the defaulters—foreign suppliers for supply of defective rounds or the Ordnance Department for not adhering to condition of its storage and whether the foreign supplier agreed to replace or repair it;

(c) whether necessary conditions for storage of those rounds were not ensured;

(d) whether work of air-conditioning of godowns was delayed, and the contractor penalised; and

(e) whether the ammunition was tested at the time of its delivery; and what steps are being taken to prevent such losses in future?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Some of the components of stock of ammunition purchased from the foreign supplier has been found to have developed defects after storage for some time. The Government has suffered a loss on this account but necessary action has been taken to replace the defective components indigenously so as to make the ammunition serviceable.

(b) The responsibility has been pinned on the supplier and the question of replacing the ammunition or reimbursing the cost of repair has been taken up with the supplier at the highest level. Their response is awaited.

(c) As soon as the storage condition for the ammunition were known, action was taken to maintain the necessary storage conditions.

(d) No, Sir. Question does not arise.

(e) Yes, Sir. No further contracts have been entered into with the foreign supplier for the same ammunition.

#### Production of Salt during the last four Plan Periods

489. SHRI K. T. KOSALRAM : Will the Minister of INDUSTRY be pleased to state :

(a) the figures of production of salt during the last four Plan Periods as compared to the targeted production;

(b) the shortfall in production, if any, during this period;

(c) whether the shortfall in production was made up in the Fifth Plan Periods; and

(d) the figure of production of salt for the years 1976 and 1977 ?

THE MINISTER OF STATE IN  
THE MINISTRY OF INDUSTRY  
(KUMARI ABHA MAITI) :

(Quantity in lakh tonnes)

Period	Targets	Actual production
		(in the last year of Plan periods)
First Plan (1951-56)	30.76	30.76
Second Plan (1956-61)	36.73	36.73
Third Plan (1961-66)	54.00	45.00
Fourth Plan (1969-74)	75.00	59.12

(b) The Plan targets were not reached in the Third and Fourth Plan periods, as will be seen from the statement at (a) above.

(c) No, Sir.

(d) Salt production during 1976 was 40.76 lakh tonnes. The estimated production during 1977 is about 50 lakh tonnes.

#### नया मोटर यान अधिनियम

490. श्री शिवनारायण सरसूनिया : क्या नौबहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने मोटरयान अधिनियम, 1965 के स्थान पर एक नया व्यापक और विशिष्ट विधेयक लाने के बारे में 1968 में घोषणा की थी;

(ख) यदि हां, तो लोक सभा में अब तक यह विधेयक न लाने के क्या कारण हैं;

(ग) नया विधान लाने में और कितना समय लगने की संभावना है;

(घ) क्या नियम बनाने का कार्य किसी गैर-सरकारी एजेंसी को दिया गया है; और

(ङ) यदि हां, तो तत्सम्बन्धी तथ्य क्या हैं ?

नौबहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) मोटर गाड़ी (संशोधन) विधेयक पर बहस के दौरान संसद में इस बारे में संकेत दिया गया था

(ख) और (ग). 1969 में मोटर गाड़ी अधिनियम के संशोधन के बाद, इसमें दो बार और संशोधन किया गया—पहली बार 1976 में और फिर 1977 में। सड़क परिवहन के लिए राष्ट्रीय परमिट योजना के क्रियान्वयन को सुविधाजनक बनाने के लिए 1976 में संशोधन किए गए। इस वर्ष किए गए संशोधनों में शराब अथवा कोई अन्य नशीली वस्तु पीकर गाड़ी चलाने वालों को दण्ड देने के लिए दो पहिए वाली मोटर गाड़ियों के चालकों द्वारा क्लेश हेल्मेट अनिवार्य रूप से पहनने तथा ऐसी गाड़ियों के लिए गति सीमा निश्चित कराने के लिए कुछ कठोर उपबन्धों की व्यवस्था की गयी है।

चूंकि मोटर गाड़ियों से संबंधित विधान समवर्ती सूची में है अतः अधिनियम में संशोधन करने से सम्बन्धित प्रस्तावों को संसद में लाने से पहले राज्य सरकारों और संघीय राज्य क्षेत्रों से परामर्श करना जरूरी है। कुछ प्रस्तावों को अब अंतिम रूप दिया जा चुका है और आवश्यक कानून को संसद में यथाशीघ्र पुरःस्थापित करने की दृष्टि से उन्हें तैयार किया जा रहा है।